

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
BENCH  
ALLAHABAD

Allahabad this the 10 th day of July, 2009

PRESENT:

HON'BLE MR. A.K.GAUR, MEMBER-J

HON'BLE MRS.MANJULIKA GAUTAM, MEMBER-A

Original Application No.133/2006.

(U/s 19 of the A.T. Act 1985)

1. Lal Chand, S/o Kumar,  
R/o Q.No.422M Khushru Bagh,  
Colony, Agresen School Ke Paas,  
Allahabad.
2. Dashrath, S/o Suraj Pal,  
R/o Q.No.13A, Subedarganj, Colony No.1,  
Allahabad.
3. Ram Nihore, S/o Kakai,  
R/o Q.No.422M, Khushru Bagh,  
Colony, N.C. Rly, Allahabad.

..... Applicants

(By Advocate S/Shri B.N.Mishra/ R.V.Mishra)

Vs.

1. Union of India through General Manager,  
North Central Railway, Allahabad.
2. Divisional Railway Manager,  
North Central Railway, Allahabad.
3. Assistant Mandal Engineer (H.Q.),  
North Central Railway,  
Allahabad.

..... Respondents

(By Advocate Shri A.Dwivedi)

O R D E R

HON'BLE MR. A.K.GAUR, MEMBER-J

We have heard Shri B.N.Mishra, learned counsel for applicants and  
Shri Anil Dwivedi, learned counsel appearing for respondents.

2. Mr. Mishra, learned counsel for the applicants at the very outset stated that this case is squarely covered by the decision rendered by this Tribunal in

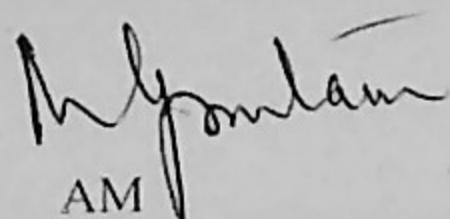
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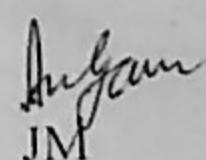
O.A. 1354/03 (Kharpattu and others Vs. UOI & Ors and in O.A.1112/90

Rajendra Prasad and others Vs. U.O.I. & others). Shri Anil Dwivedi, learned counsel for respondents has stated that this is not a covered matter.

3. Having heard the learned counsel for the parties, we hereby direct the applicants to make a detailed comprehensive representation to the competent authority alongwith a copy of the judgment rendered by this Tribunal in O.A.1354/03 and in O.A.1112/90 (Annexure-A3) within a period of two weeks from the date of receipt of copy of this order, and if such a representation is received by the competent authority, the same shall be considered and disposed of by a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order and grant similar benefits to the applicants as has been extended to the applicant in O.A.1354/03 (Kharpattu and others Vs. UOI & Ors) provided the case of the applicants is similar and identical to the case of Kharpattu (Supra).

4. With the aforesaid directions the O.A. is disposed of. No costs.

  
AM

  
JM

rv